

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**(IB)-127(PB)/2018**

**IN THE MATTER OF:**

M/s. Round the Clock Logistics Pvt. Ltd. .... **APPLICANT / PETITIONER**  
Vs.  
M/s. Deltronix India Limited .... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.02.2018**

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**


**For the Respondent(s):-**

**Mr. Nesar Ahmad, Prc. CS  
Mr. Rohit Chaudhary, Advocate**

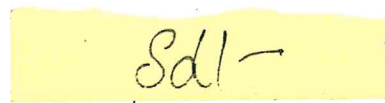
**ORDER**

Learned counsel for the respondent appears and prays for time for filing reply. Let the reply be filed within a period of two weeks with an advance copy to the petitioner. Petitioner is to file rejoinder within a week thereafter.

Post the matter on 14<sup>th</sup> March 2018 for consideration.

  
Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

  
Sd/-

**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**